



\$~39 (En Bloc)

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 7/2019

DEEPAK GUPTA

..... Plaintiff Through: Mr. Sandeep Jindal, Advocate.

versus

ASHOK GUPTA AND ORS. Defendants Through: Mr. Arvind, Advocate for defendant No.1. Ms. Seema Gupta, Advocate for defendants No.2 and 3.

CORAM: HON'BLE MR. JUSTICE AMIT BANSAL <u>O R D E R</u>

% 25.03.2022

I.A.4676/2022 (of the defendant no.1 u/O.VII R.11 of CPC)

1. Issue notice.

2. Notice is accepted on behalf of the counsel for the non-applicant/plaintiff.

- 3. Reply be filed within four weeks.
- 4. Rejoinder thereto, if any, be filed before the next date of hearing.
- 5. List on 22nd July, 2022.

CS(OS) 7/2019 & I.A.4787/2020 (u/O.XXXIX R.2A of CPC)

- 6. List on 22nd July, 2022.
- 7. Interim orders to continue till further orders.

AMIT BANSAL, J.

MARCH 25, 2022/dk

This is a digitally signed order.

The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above. The Order is downloaded from the DHC Server on 31/05/2025 at 06:17:36